

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 231 of 2020

IN THE MATTER OF:

M/s. Quippo Energy Ltd. ...Appellant

Versus

M/s. Soundararaja Mills Ltd. ...Respondent

Present:

**For Appellant: Mr. Jayant Mehta, Sr. Advocate with Ms. Manasi
Chatpalliwar, Mr. Srikar Pagadala and Mr. Gaurav Mahajan,
Advocates.**

For Respondent: Mr. G. Ananda Selvam, Advocate.

ORDER
(Virtual Mode)

03.09.2020 The Learned Counsel for the Respondent wants time to file Reply-Affidavit as the Learned Counsel for both sides accept that settlement has not become possible.

Reply-Affidavit may be filed within 10 days. Rejoinder, if any, may be filed within a week thereafter.

List this Appeal 'For Admission (After Notice) on **24th September, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)